

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 627/MP/2020

- Subject** : Petition under Section 79(1)(c) and (d) of the Electricity Act, 2003 read with Regulations 11(4) and other regulations of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 as amended by the third amendment effective from 1.4.2016 and orders, for direction in regard to the levy and collection of charges and losses from the Petitioners for the 500 kV Bipole Mundra-Mohindergarh HVDC Transmission Line along with its associated facilities.
- Date of Hearing** : 25.5.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Haryana Power Purchase Centre (HPPC) and 3 Others
- Respondents** : National Load Despatch Centre (NLDC) and 5 Others
- Parties present** : Shri M.G. Ramachandran, Advocate, HPPC
Shri Shubhan Arya, Advocate, HPPC
Shri Ravi Nair, Advocate, HPPC
Ms. Reeha Singh, Advocate, HPPC
Ms. Shikha Sood, Advocate, HPPC
Ms. Anumeha Smiti, Advocate, HPPC
Shri Subhendu Mukherjee, NLDC
Shri Neeraj Kumar, NLDC

Record of Proceedings

The learned senior counsel for the Petitioners submitted that the Haryana utilities have paid more transmission charges than what is required to be paid as per the Regulations, and in support of its contentions, it referred to the system study carried out by it in association with NLDC. He further requested the Commission to direct NLDC/RLDC to conduct a study for the entire period starting from 1.10.2013 and render an accounting of losses/ double payments made by the Petitioners, including the transmission losses.

2. In response, the representative of NLDC submitted that transmission charges have



been levied on the Haryana Utilities in accordance with the Regulations.

3. The Commission observed that the Haryana Utilities have claimed that they are being billed and charged transmission charges for the HVDC Line twice – once, as part of the PPAs with APML and the second time through the common pool. CTUIL is directed to submit the details of bills raised on the Haryana Utilities w.r.t. Mundra-Mohindergarh HVDC Line as per the Sharing Regulations.

4. The Commission directed the NLDC to submit the methodology it had followed to calculate the transmission charges in respect of Petitioners for the Mundra -Mohindergarh HVDC line and how the alternatives suggested by the Petitioner differs from NLDC's methodology. NLDC is further directed to submit the impact of the alternatives on the transmission charges of the Petitioner on an affidavit by 23.6.2023 with a copy to the other parties.

5. On the request of the representative of NLDC, the Commission permitted NLDC to file their comments on the rejoinder filed by the Petitioners, on an affidavit by 26.6.2023 and also permitted the Petitioners to file their response to the same by 3.7.2023.

6. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

